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to Questions

1	2		3	4
16.	Lopramide Hydrochloride Tablets	LDP-	06	M/s Cyper Pharma, New Delhi
17.	Inj. Febrinii	FB.	643R	M/s Adel Labs. Ltd., Goa
18.	Dexamethasone Sodium Phosphate Inj.		0191	M/s Merind Ltd., Mumbai
19.	Declofenac Inj. I.P.		345	M/s Cross Land Research Lab, Mumbai
20	Taxim Inj.	Txl-	8010	M/s Alken Lab. Ltd. Mumbai
21.	Trimethoprim & Sulphamethoxazole Susp.	J	248	M/s Jagson Pal Pharmaceuticals, Faridabad
22.	Gentamycin Sulphate Inj.	MSJ-	8126	M/s Sanjivini Parenterals Ltd., Thane
23.	Ampicillin Inj.		096	M/s Cebon (I) Ltd., Gurgaon
24.	Nobemol Suspension		2371	M/s Noble Remedies, Gurgaon
25.	Enchest Exp.		2366	-do-
26.	Nobemol Suspension		2348	-do-
27.	-do-		2318	-do-
28.	-do-		2371	-do-
29.	Enchest Exp.		2366	-do-

Violence in Assam

1957. SHRIMATI ABHA MAHTO: SHRI ABDUL HAMID: SHRIMATI RANEE NARAH: SHRI MANIKRAO HODLYA GAVIT:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether there was a large scale violence between the Bodo's and religious minorities during 1993-94 in Kokrajhar and Bongaigaon districts of Assam;
- (b) if so, the number of persons became homeless and victimised:
- (c) the steps taken by the Union Government for their rehabilitation and the ex-gratia payment made to the families of victims:
- (d) the details of ethnic riots took place in Assam alongwith the details of persons/extremists/security personnel killed during the last three years;
- (e) the number of raped victims/kidnapped persons during the said period; and
- (f) the details of refugee camps set up for uprooted families and steps taken to rehabilitate them?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) and (b) The districts of Kokrajhar and Bongaigaon were rocked by communal carnage at the hands of Bodo militants in October, 1993. 23 persons were killed in the violence. Again in May, 1994 Bodo militants attached 3 villages in Kokrajhar district and killed 22 persons besides causing injuries to many others. Bodo militants struck again in July, 1994 in Barpeta district and killed about 70 persons and about 50 others were injured. More than 50,000 non-Bodos, deserted their homes and took shelter in around 20 refugee camps.

- (c) Steps for relief and rehabilitation including payment of ex-gratia relief are taken by concerned State Governments. Accordingly, Government of Assam had taken steps in this regard and according to available information most of the refugees were sent back to their native villages under police escort and temporary pickets had been established in 19 villages.
- (d) Bodo militants have been responsible for killing of over 240 non-Bodos besides over 20 Bodos killed in retaliatory actions during 1996, 51 persons were killed by Bodo militants during 1997 in incident having ethnic overtones. During the current year, Bodo militants have so far (upto May 15, 1998) killed 52 non-Bodo while 8 Bodos have also been killed in retaliatory action.
- (e) Information is being collected and will be laid on the Table of the House.
- (f) As a result of communal/ethnic violence perpetrated by Bodo militants during last few years, large number of people have been displaced and rendered homeless. State

Government has taken steps to provide immediate relief by starting refugee camps and providing basic requirements. Every year steps have also been taken to rehabilitate the displaced persons by providing them rehabilitation grants.

During the current year, as per available reports, 18 relief camps have been opened in Kokrajhar district by Government of Assam. Senior leaders including the Chief Minister, visited the affected areas and organised a number of peace meetings with representatives of both Bodos and Santhals in order to normalise the situation in the district. Additional security forces were also inducted in Kokrajhar district to control the situation.

State Government has also announced payment of Rs. 1 lakh to the kin of each deceased person and a grant of Rs. 10,000/- to each of family whose houses have been burnt down.

[Translation]

Disabled Persons

1958. SHRI KANTILAL BHURIA : SHRI JAYSINHJI CHAUHAN :

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) the names of the States who took follow-up action

after the persons equal opportunities, full participation and protection of Rights Act, 1995;

- (b) whether any policy and programme for the rehabilitation of the persons have been formulated by the State Government and additional financial assistance provided to those States;
 - (c) if so, the details thereof;
 - (d) if not, the reasons therefor;
- (e) the State-wise details of the disabled persons appointed in Government services during the last three years with the provisions made for reservation in the States; and
- (f) the number of reserved vacancies, State-wise and the time taken by the Government to fill up these vacancies?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI): (a) A statement on Action Taken by State Governments on six specific provisions of the persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995 is enclosed.

(b) to (f) The information is being collected and will be laid on the Table of the House.

Statement

Statement showing the action taken by State Governments/Union Territory Administrations on the implementation of provisions of Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995

S. No.	State/UT	Notification of Rules by State/UT u/s 73	Appointment of Competent Authority for grant of Certificate of Registration to Institutions for persons with Disabilities including NGOs u/s 50	3% reservation in jobs u/s 33
1	2	3	4	5
1.	Andhra Pradesh	Rules framed on 6.11.9	Assistant Director, Welfare of Handicapped in the districts is appointed on 3/7/96	3% reservation being followed. Spl. Rec. Drive launched.
2.	Assam	_	Director, Social Welfare and Probation was appointed	Order dt. 8/10/96 was issued on 30/12/96
3.	Tripura	Framed and waiting for approval.	under consideration	3% reservation made
4.	Goa	draft rules sent to Law Department for vetting	Director, Social Welfare has been appointed as Competent Authority on 10/9/96	3% reservation already been provided
5.	Madhya Pradesh Rules framed on 7.11.97		Jr. Director, Panchayat & Social Welfare has been appointed as competent authority	Orders issued to provide 6% reservation under class II, III & IV category to ensure 3% reservation in real terms